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O.A.NO.193 OF 2007

ORDER DATED 28.06.07

Mr.D.K.Mohanty,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Railways are present and heard.

2. Mr.Ojha,Ld.Standing Counsel submits that yesterday i.e. 27.06.07 he has entered appearance on behalf of the Railways which somehow or the other has not been indicated in the cause-list. Registry to make necessary correction in this regard.

3. The applicant who is a painter Grade II in the office of the Deputy Chief Engineer, Cuttack has been transferred from Cuttack to Khurda Road. It is pointed out by the Ld.Counsel for the Applicant that the Applicant is aged about 58 years and at the fag end of his career the transfer shall cause him ~~only~~ stress. It is also pointed out that vide Annexure-A/2 dated 26.05.07, applicant has represented before the Senior Personnel Officer, Con./Co-Ordination, East Coast Railway, Rail Vihar, Chandrasekharpur, Bhubaneswar requesting to transfer him to Chandrasekharpur instead of Khurda Road. At this stage, it is pointed out by the Ld.Standing Counsel for the Railways that the order of transfer has been passed by the Chief Administrative Officer(CAO)(Res.No.3), hence the representation to the Sr. Personnel Officer(SPO)(Res.No.2) may fetch no result.

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4. Under the aforesaid circumstances of the case, the case is disposed of with the direction to reconsider the representation addressed to SPO(Res.No.2) who is directed to forward the same to the CAO(Res.No.3) for consideration. The same should be done within a period of thirty(30) days from the date of receipt of this order, till then the applicant shall not be relieved, if not already relieved.

5. With the above direction, this O.A. is disposed of.

6. Copies of this order be handed over to the Ld.Counsel for both the parties.

137
MEMBER(ADMN.)

Copy of Order
may be given
to both Counsel

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S-O (J)